

royalty in respect of any mineral oil so as to exceed 20% of the sale price of the mineral oil at the oilfields of the oil well-head, as the case may be. This provision also stipulates that the Central Government shall not enhance the rate of royalty in respect of any mineral oil more than once during any period of three years.

(b) The rate of royalty on crude oil was fixed at Rs.481/- per metric tonne for the period 1.4.1990 to 31.3.1993 in February, 1993. For the period 1.4.1993 to 31.3.1996, an "on account" payment @ Rs. 528/- per metric tonne towards royalty on crude oil was made subject to adjustment on notification of the final rate of royalty and finalisation of crude price in due course.

(c) For the three years period (1993-94 to 1995-96), the actual weighted cost of production would be worked out on the basis of the figures audited by the Comptroller & Auditor General and the final rate of royalty notified and necessary adjustments made against the "on account" payments already made. Oil Coordination Committee under the Ministry of Petroleum and Natural Gas has already been asked to finalise the fixation of the "on account" rate of royalty on crude oil for the period 1996-97 to 1998-99.

Kutir Jyoti Programme

167 DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether the Kutir Programme is still under implementation in different States;

(b) if so, the grants given to different States for the implementation of Kutir Jyoti Programme during the last three years; and

(c) the number of villages in the country brought under this programme so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The grant given to different States for implementation of Kutir Jyoti Programme during the last three year is given in the Statement enclosed.

(c) Under the Kutir Jyoti Programme, the allocation of grant amount is made for the State as a whole by the Central Government. The task of identification of area/village and actual beneficiaries and release of connections is carried out by the State Government/State Electricity Boards. Upto March, 1996, over 21 lakh connections have been released under this programme

STATEMENT

State-wise details of Grant released under Kutir Jyoti Programme during 1993-96

		(Rs. in lakhs)		
S. No.	SEBs/State Govt.	Grant Released 1993-94	1994-95	1995-96 (Prov.)
1.	APSEB	93.86	109.54	214.61
2.	Arunachal Pradesh	3.08	0.61	5.20
3.	ASEB	0.00	8.60	50.00
4.	Bihar SEB	71.80	26.18	71.52
5.	Goa	0.00	0.00	0.00
6.	Gujarat SEB	25.36	12.68	20.00
7.	Haryana SEB	10.26	2.83	3.00
8.	HPSEB	1.08	1.08	10.03
9.	J & K SEB	0.00	0.78	0.00
10.	Karnataka EB	488.96	97.48	490.68
11.	Kerala SEB	10.36	0.13	9.26
12.	Madhya Pradesh EB	201.42	262.08	394.12
13.	Maharashtra SEB	52.50	36.71	237.76
14.	Manipur	0.28	0.21	0.14
15.	Meghalaya SEB	2.66	1.52	1.52
16.	Mizoram	1.32	8.00	4.00
17.	Nagaland	0.92	0.34	0.30
18.	Orissa SEB	21.04	14.48	14.48
19.	Punjab SEB	4.50	2.40	6.02
20.	Rajasthan SEB	76.55	7.12	12.44
21.	Sikkim	10.24	9.80	26.50
22.	Tamil Nadu EB	88.36	85.00	480.00
23.	Tripura	2.52	3.08	1.60
24.	Uttar Pradesh SEB	0.00	20.00	0.00
25.	West Bengal SEB	46.08	3.79	25.17
26.	UTs	0.00	0.00	0.00
Grand Total		1213.15	714.44	2078.35

Telephone Exchanges in Kerala

168. SHRI RAMESH CHENNITHALA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of Electro-Mechanical and Cross Bar Exchanges in Kerala at present;

(b) whether all these exchanges have completed in 15 years of life;

(c) whether there is any proposal to replace them with electronic exchanges; and

(d) if so, the details thereof?